

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 638 of 2020

IN THE MATTER OF:

Alok Kumar Kuchhal,
(Erstwhile IRP of Charming Apparels Pvt. Ltd.) **...Appellant**

Versus

Charming Apparels Pvt. Ltd. & Ors. **...Respondents**

Present:-

For Appellant: Mr. Alok Kumar Kuchhal, Advocate.

For Respondent: Mr. Abu John Methew, Advocate for CoC, HDFC.

Mr. Vaibhav Jain, Advocate.

Mr. Gaurav Srivastava, Advocate for R-5B.

Ms. Heerika Shukla and Ms. Shalini Aggarwal,
Advcoates for R-6.

Mr. Aditya Dewan and Mr. Siddharth Chechani,
Advocates for R-7.

ORDER
(Virtual Mode)

16.09.2020 On 27.08.2020, the Bench have taken note that Notices were not delivered to Respondent Nos. 2 , 3 and 5A. Further on that date, Respondent No. 5A, Respondent No. 5B and Respondent No. 6 (RP sought time to file Reply/Response.

Respondent No. 5A, Respondent No. 5B and Respondent No. 6 have filed their Reply-Affidavits which is available on record.

Learned Counsel for the Respondent No. 7 appears and submits that he will file his Reply-Affidavit during the course of the day. Prayer is allowed to file by tomorrow.

The Learned Counsel for Respondent No. 3 prays for two weeks' time to file Reply-Affidavit. Prayer allowed.

On next date, if Respondent No. 4 fails to appear, the matter will proceed and appropriate order will be passed.

List the Appeal 'For Admission (After Notice) on **08th October, 2020.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

Basant B./Kam/

Company Appeal (AT) (Insolvency) No. 638 of 2020